

KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/144/2020/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date:1.12.2022

:: ENQUIRY REPORT ::**:: Present ::****(S.GOPALAPPA)**

**I/c Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Inquiry against Virupakshappa
Krishnappa Hudedh, Junior Engineer (Elec),
LTMR City, Sub Division, Dharwad - reg.

Ref: 1. G.O.No. KPTCL B54 11441 2020-21 dated:
20.7.2020.

2.Nomination Order No: UPLOK-
1/DE/144/2020 Bangalore dated: 13.8.2020
of Hon'ble Upalokayukta-1

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This Departmental Inquiry is initiated against Virupakshappa
Krishnappa Hudedh, Junior Engineer (Elec), LTMR City, Sub
Division, Dharwad (hereinafter referred to as the Delinquent
Government Official for short "DGO").

2. In pursuance of the Government Order cited above at
reference No.1, Hon'ble Upalokayukta vide order dated 13.8.2020
cited above at reference No.2 has nominated Additional Registrar of
Enquiries-9 (in short ARE-9) to frame Articles of charges and to
conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

ಆಸನಾಕರರಾದ ಶ್ರೀ. ವಿರೂಪಾಕ್ಷಪ್ಪ ಕೃಷ್ಣಪ್ಪ ಹುಡೇದ್, ಕಿರಿಯ ಅಭಿಯಂತರರು (ಎ) ನಗರ ಉಪ ವಿಭಾಗ-02 ಹುವಿಸಕಂ, ಧಾರವಾಡ ರವರು ಆದ ನೀವು -

ಧಾರವಾಡ ಹೆಸ್ಟಾಂ ಉಪವಿಭಾಗೀಯ ಕಛೇರಿ-2, ರಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿದ್ದು,

ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಗ್ರಾಹಕರ ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಆಧಾರದ ಮೇಲೆ [On self execution basis], ಹೆಸ್ಟಾಂ, ಉಪವಿಭಾಗೀಯ ಕಛೇರಿ-2, ಧಾರವಾಡ ಇಲ್ಲಿ ನಿರ್ವಹಿಸಿದೆ -

- I. ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 4ನೇ ಕ್ರಾಸ್, ಶ್ರೀಕೊಡಗಜ್ಜವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಆರ್.ಮಿರಾಜಕರ್];
- II. ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 5ನೇ ಕ್ರಾಸ್, ಶ್ರೀ.ದೊಡ್ಡಮನಿ ರವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀಮತಿ.ಶಿಲ್ಪಾ ಗೋರೆಕರ್];
- III. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಬನಶ್ರೀ ನಗರ ಲಾಸ್ಕ್ ಬಸ್ ನಿಲ್ದಾಣ ಅನ್ನಪೂರ್ಣ ಅಂಗಡಿಯ ಹತ್ತಿರ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಶಂಕರ.ಪಿ.ಬಿ];
- IV. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ 3ನೇ ಕ್ರಾಸ್‌ನಲ್ಲಿ ಶ್ರೀ.ಕಮ್ಮಾರ ಮನೆಯ ಹಿಂಬದಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಟಿ.ಬೆಟಗೇರಿ];

V. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಕೆಹೆಚ್‌ಬಿ ಟಿಸಿ 05 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬೋವಿ];

VI. ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ, ಯುಎಎಸ್ ಆವರಣ, ಧಾರವಾಡ ರವರ ವಾಣಿಜ್ಯ ಬಹುಮಹಡಿ ಕಟ್ಟಡಕ್ಕೆ 45 ಕೆವಿಎ ವಿದ್ಯುತ್‌ನ್ನು ಕಲ್ಪಿಸುವುದು.

ಸದರಿ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಅಡಿಯಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010 ರ ನಿಯಮ 12 ರಿಂದ 32, 33, 43 ರಿಂದ 54 ಹಾಗೂ 55 ರಿಂದ 77ರವರೆಗಿನ ಕಾಯಿದೆ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಿದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಗ್ರಾಹಕರು ಪಾಲಿಸಿದ್ದಾರೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂದು ಪರಿಶೀಲಿಸುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯವಾಗಿದೆ. ಆದರೆ, ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಸಮಯದಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ ಕಾಯಿದೆ \ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಲಾದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಗ್ರಾಹಕರು ಪಾಲಿಸಿದ ಬಗ್ಗೆ ನೀವು ಆ.ಸ.ನೌಕರರು ಪರಿಶೀಲಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ Karntaka Electricity Board Employees Services (Conduct) Regulations 1988 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE - 2

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಧಾರವಾಡ ತಾಲ್ಲೂಕ್ ಸಾಧನಕೇರಿ ನಿವಾಸಿಯಾದ ಉಮೇಶ್ ಯ. ಬ್ಯಾಟನ್‌ವರ್ (ಇನ್ನು ಮುಂದೆ, 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಧಾರವಾಡದ ಹೆಸ್ಕಾಂನ ಉಪವಿಭಾಗ-2 ಕಛೇರಿಯ 1) 1. ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು 2) ಶ್ರೀ.ವಿರೂಪಾಕಪ್ಪ ಕೃಷ್ಣಪ್ಪ ಹುಡೇದ್ ಶಾಖಾಧಿಕಾರಿ [ಪ್ರಸ್ತುತ ಕಿರಿಯ ಅಭಿಯಂತರರು (ವಿದ್ಯುತ್), ಎಲ್.ಟಿ.ಎಮ್.ಆರ್ ಶಹರ ಉಪವಿಭಾಗದ] (ಇನ್ನು ಮುಂದೆ, ಆರೋಪಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧದ ದುರ್ನಡತೆ

ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ, ಕಲಂ 9ರಡಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದೆ.

ದೂರಿನ ಆಪಾದನೆಗಳು:-

- (1) ಹೆಸಾಂನ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಯಾದ ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರವರ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಶಾಖೆ ನಂ.4ರಲ್ಲಿ ಸಾಕಷ್ಟು ಪ್ರಮಾಣದ ಪರಿವರ್ತಕ ಮತ್ತು ಲೈನ್ ಮಾರ್ಗಗಳನ್ನು ಡೆವಲಪರ್, ಹೆಸಾಂಗೆ ವಶಕ್ಕೆ ನೀಡಿದ ಮೇಲೆ ಅವುಗಳನ್ನು ಮಾರಿ ಗುತ್ತಿಗೆದಾರರು ಮತ್ತು ಶಾಖಾಧಿಕಾರಿ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕರು ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟವುಂಟು ಮಾಡಿರುತ್ತಾರೆ;
- (2) ಧಾರವಾಡ ಶಹರದ ದೊಡ್ಡನಾಯಕನ ಕೊಪ್ಪದ ಕೆ.ಹೆಚ್.ಬಿ. ಕಾಲೋನಿಯಲ್ಲಿ ಅನುಮತಿಯಿಲ್ಲದೆ ಅನಧಿಕೃತವಾಗಿ ಮತ್ತು ನಿಯಮ ಪಾಲನೆ ಮಾಡದೆ ಪರಿವರ್ತಕಗಳನ್ನು ಬೇರೆಡೆಗೆ ಸ್ಥಳಾಂತರಿಸಿರುತ್ತಾರೆ;
- (3) ವಿದ್ಯುತ್ ಪರಿವೀಕ್ಷಕರ ನಿಯಮದ ಪ್ರಕಾರ ಲೈನುಗಳಿಗೆ ಪೈಪುಗಳನ್ನು ಹಾಕಬಾರದೆಂದಿದ್ದರೂ ನಿಯಮ ಮೀರಿ ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಆ.ಸ.ನೌಕರರು ಗ್ರಾಹಕರಿಂದ '10,000/- ಗಳಿಂದ '15,000/- ಗಳವರೆಗೆ ತೆಗೆದುಕೊಂಡು ಭ್ರಷ್ಟಾಚಾರವೆಸಗಿರುತ್ತಾರೆ;
- (4) ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯದ ಆವರಣದಲ್ಲಿನ ವಿದ್ಯುತ್ ಕಂಬದ (ಐ.ಡಿ.ಸಂಖ್ಯೆ:50000000240) ಕೇಬಲನ್ನು ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಅಂದಿನ ಅಧಿಕಾರಿ ಶ್ರೀ.ಗೋಣಿಗೇರಾ ರವರು ಅನಧಿಕೃತವಾಗಿ ಜಮೀನಿನಲ್ಲಿ ಅಳವಡಿಸಿರುತ್ತಾರೆ ಮತ್ತು ಲೈನ್ ಮಾರ್ಗಗಳನ್ನು ಸ್ಥಳಾಂತರಿಸಿರುತ್ತಾರೆ;
- (5) ಚಿಕ್ಕಮಲ್ಲಿಗೆವಾಡ ರಸ್ತೆಯ ಕುಮಾರೇಶ್ವರ ಕಾಲೋನಿಯಲ್ಲಿನ 10 ಪರಿವರ್ತಕಗಳು ಇಲ್ಲವೆಂದು ದಿನಾಂಕ:22/07/2014ರಂದು ಪತ್ರವನ್ನು ಬರೆದಿದ್ದರೂ ಗುತ್ತಿಗೆದಾರರಿಂದ ಹಳೆಯ ಡಬ್ಬಿಗಳನ್ನು ಪರಿವರ್ತಕಗಳ ಸ್ಥಳಗಳಲ್ಲಿ ಇಟ್ಟಿರುತ್ತಾರೆ. ಇದರ ಬಗ್ಗೆ ಆ.ಸ.ನೌಕರರಿಗೆ ದೂರು ನೀಡಿದ್ದರೂ ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ;
- (6) ಶಹರ ವಿಭಾಗದ ಎರಡೂ ಉಪ-ವಿಭಾಗಗಳಲ್ಲಿ ಮನೆ ಮತ್ತು ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು 600 ಚದರಡಿ ಮೇಲೆ ಇದ್ದರೆ ಸೋಲಾರ್ ಅಳವಡಿಸಬೇಕೆಂಬ

ಕಾನೂನು ಇದ್ದರೂ ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಆ.ಸ.ನೌಕರರುಗಳು ನಕಲಿ ಸೋಲಾರ್ ಬಿಲ್ ಲಗತ್ತಿಸಿ ವಿದ್ಯುತ್ ಸರಬರಾಜು ಮಾಡಿರುವುದರಿಂದ ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟವುಂಟಾಗಿದೆ; ಮತ್ತು

(7) ಪರಿವರ್ತಕಗಳು ಮತ್ತು ಲೈನ್ ಮಾರ್ಗಗಳನ್ನು ನಿರ್ಮಿಸಿ ವಶಕ್ಕೆ ತೆಗೆದುಕೊಂಡ ಮೇಲೆ ಪರಿವರ್ತಕಗಳನ್ನು ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಆ.ಸ.ನೌಕರರು ಮಾರಿರುವುದರಿಂದ ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟವುಂಟಾಗಿದೆ.

ದೂರಿಗೆ ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಆ.ಸ.ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ - ತಾವು ದಿ:04/07/2011 ರಿಂದ 16/11/2017ರವರೆಗೆ ಶಹರ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ಇಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿ, ದಿ:31/12/17ರಂದು ಗ್ರಾಮೀಣ ವಿಭಾಗ, ಧಾರವಾಡ ಇಲ್ಲಿಂದ ನಿವೃತ್ತಿ ಹೊಂದಿದ್ದು, ದೂರಿನಲ್ಲಿ ಆಪಾದಿಸಿದ ಹೆಚ್ಚಿನ ಕಾಮಗಾರಿಗಳು ದಿ:04/07/11ರ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ವಹಿಸಿರುವುದರಿಂದ, ಸದರಿ ಆಪಾದನೆಗಳು ತಮಗೆ ಅನ್ವಯಿಸುವುದಿಲ್ಲ ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ - ತಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ಹುಬ್ಬಳ್ಳಿ ವಿದ್ಯುತ್ ಸರಬರಾಜು ಕಂಪನಿಯ ಆದೇಶ ಮತ್ತು ಮೇಲಾಧಿಕಾರಿಗಳ ನಿರ್ದೇಶನದಂತೆ ನಿರ್ವಹಿಸಿದ್ದು, ದೂರುದಾರರು ತಮಗೆ ತೊಂದರೆ ಕೊಡುವ ಉದ್ದೇಶದಿಂದ ವಿನಾಕಾರಣ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

1. ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಹೆಸ್ಕಾಂ ಧಾರವಾಡ ಇಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿ, ದಿ:31/12/17ರಂದು ಸೇವೆಯಿಂದ ವಯೋ ನಿವೃತ್ತಿ ಹೊಂದಿದ್ದಾರೆ;
2. ಆ.ಸ.ನೌಕರರು ಪ್ರಸ್ತುತ ಎಲ್‌ಟಿಎಂಆರ್, ಷಹರ ಉಪವಿಭಾಗ, ಧಾರವಾಡ ಇಲ್ಲಿ ಕಿರಿಯ ಅಭಿಯಂತರರು(ವಿ) ಆಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆ;
3. ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಆಧಾರದ ಮೇಲೆ [On self execution basis], ಹೆಸ್ಕಾಂ, ಉಪವಿಭಾಗೀಯ ಕಛೇರಿ-2, ಧಾರವಾಡ ಇಲ್ಲಿ ನಿರ್ವಹಿಸಿದೆ -

- ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 4ನೇ ಕ್ರಾಸ್, ಶ್ರೀಕೊಡಗಜ್ಜವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಆರ್.ಮಿರಾಜಕರ್];
- ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 5ನೇ ಕ್ರಾಸ್, ಶ್ರೀ.ದೊಡ್ಡಮನಿ ರವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀಮತಿ.ಶಿಲ್ಪಾ ಗೋರೆಕರ್];
- ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಬನಶ್ರೀ ನಗರ ಲಾಸ್ ಬಸ್ ನಿಲ್ದಾಣ ಅನ್ನಪೂರ್ಣ ಅಂಗಡಿಯ ಹತ್ತಿರ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಶಂಕರ.ಪಿ.ಬಿ];
- ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ 3ನೇ ಕ್ರಾಸ್‌ನಲ್ಲಿ ಶ್ರೀ.ಕಮ್ಮಾರ ಮನೆಯ ಹಿಂಬದಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಟಿ.ಬೆಟಗೇರಿ];
- ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಕೆಹೆಚ್‌ಬಿ ಟಿಸಿ 05 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬೋವಿ];
- ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ, ಯುಎಎಸ್ ಆವರಣ, ಧಾರವಾಡ ರವರ ವಾಣಿಜ್ಯ ಬಹುಮಹಡಿ ಕಟ್ಟಡಕ್ಕೆ 45 ಕೆವಿಎ ವಿದ್ಯುತ್‌ನ್ನು ಕಲ್ಪಿಸುವುದು.

ಸದರಿ ಕಾಮಗಾರಿಗಳ ಬಾಬು ಹಣ ಸಂದಾಯ ವಿವರಗಳು ಈ ಕೆಳಗಿನಂತಿದೆ -

ಕ್ರ. ಸಂ.	ಅರ್ಜಿದಾರರ ಹೆಸರು	ಮೇಲ್ವಿಚಾರಣೆ ಶುಲ್ಕ 'ಗಳಲ್ಲಿ	ರಸೀದಿ ಸಂಖ್ಯೆ	ದಿನಾಂಕ
1	ಎಸ್.ಆರ್.ಮೀರಜಕರ್	3501.00	99999923709	21/10/2010
2	ಶಿಲ್ಪ ಗೋರೆಕರ್	2650.00	000417	22/12/2011
3	ಶಂಕರ್.ಪಿ.ಬಿ	3042.00	929717	05/07/2011
4	ಎಸ್.ಟಿ.ಬೆಟಗೇರಿ	1876.00	99999903330	21/11/2011
5	ಯಲ್ಲಪ್ಪ ಬೋವಿ	2720.00	9918245	27/11/2009
6	ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ	51810.00	5951202052	09/02/2015

ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಅಡಿಯಲ್ಲಿ ಆಯಾಯ ಗ್ರಾಹಕರೇ ಕೈಗೊಂಡಿದ್ದಾರೆ. ಸದರಿ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಅವಧಿಯಲ್ಲಿ ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಮತ್ತು ಆ.ಸ.ನೌಕರರು ಕ್ರಮವಾಗಿ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ಐ) ಮತ್ತು ಶಾಖಾಧಿಕಾರಿ (ಕಾ & ಪಾ), ಸಿಎಸ್‌ಡಿ, ಹೆಸ್ಕಾಂ, ಧಾರವಾಡ ಆಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿದ್ದಾರೆ ಮತ್ತು ಸದರಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಮತ್ತು ಆ.ಸ.ನೌಕರರೇ ಅನುಮೋದಿಸಿದ್ದಾರೆ;

The Electricity Act, 2003ರ ಕಲಂ 53ರಲ್ಲಿ Provisions relating to safety and electricity supplyನ ಬಗ್ಗೆ ಹೇಳಿದೆ. ಹಾಗೆಯೇ, ಸದರಿ ಕಾಯಿದೆಯ ಕಲಂ 177ರಲ್ಲಿ ನೀಡಲ್ಪಟ್ಟ ಅಧಿಕಾರದಂತೆ Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010ನ್ನು ರಚಿಸಿದೆ;

Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010ರ ನಿಯಮ, 12 ರಿಂದ 32 (ಅಧ್ಯಾಯ-3-General Safety requirements); ನಿಯಮ 33 ರಿಂದ 39 (ಅಧ್ಯಾಯ-4-General conditions relating to supply and use of electricity); ನಿಯಮ 43 ರಿಂದ 54 (ಅಧ್ಯಾಯ-6-Safety provisions for electrical installations and apparatus of voltage exceeding 650 Volts); ಮತ್ತು, ನಿಯಮ 55 ರಿಂದ 77 (ಅಧ್ಯಾಯ-7-Safety requirements for over-head lines, underground cables and generating stations) ರ ಬಗ್ಗೆ ಹೇಳಿದೆ;

ಸದರಿ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಅಡಿಯಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, ಕಾಯಿದೆ \ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಿದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಪಾಲಿಸಲಾಗಿದೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂದು ಪರಿಶೀಲಿಸುವುದು ಸದರಿಯವರುಗಳ ಕರ್ತವ್ಯವಾಗಿದೆ. ಆದರೆ, ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಸಮಯದಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ ಕಾಯಿದೆ \ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಲಾದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು

ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಮತ್ತು ಆ.ಸ.ನೌಕರರು ವಹಿಸಿಲ್ಲ. ಕಾರಣ, ಸದರಿಯವರುಗಳು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು, ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಶ್ರೀ.ಸಿದ್ದಪ್ಪ ಚಿಲ್ಲನ್ನವರ್ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ದಿ:31/12/17ರಂದು ಸೇವೆಯಿಂದ ವಯೋ ನಿವೃತ್ತಿ ಹೊಂದಿದ್ದು, ದೂರಿನ ಕಾಮಗಾರಿಗಳನ್ನು 2015ರ ಪೂರ್ವದಲ್ಲಿ ನಿರ್ವಹಿಸಿರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಕೆ.ಸಿ.ಎಸ್. ನಿಯಮಾವಳಿಯ ನಿಯಮ 214ರಡಿ ಕಾಲಮಿತಿ ಬಾಧಕವಿರುವುದರಿಂದ ಸದರಿಯವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಟ್ಟಿದೆ.

ಕಡತದಲ್ಲಿಯೇ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಅದಲ್ಲದೆ, ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಈಗ, ಈ ವರದಿ ಮೂಲಕ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ, ಹಾಗೂ ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು Karnataka Electricity Board Employees (Classification, Disciplinary Control and Appeal) Regulations, 1987ರ ನಿಯಮ 14(ಎ) (1) ಎ(i) ರಡಿ ಪ್ರಕರಣವನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸ ಬೇಕೆಂದೂ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವನ್ನು ಕೋರಿದೆ.

ಮೇಲೆ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮಗಳು 3(1) ರನ್ವಯ ಆ.ಸ.ನೌಕರರು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಆ.ಸ.ನೌಕರರು ಶ್ರೀ. ವಿರೂಪಾಕ್ಷಪ್ಪ ಕೃಷ್ಣಪ್ಪ ಹುಡೇದ್, ಕಿರಿಯ ಅಭಿಯಂತರರು (ಎ) ನಗರ ಉಪ ವಿಭಾಗ-02 ಹುವಿಸಕಂ, ಧಾರವಾಡ ಇವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಗೆ ಕ್ರಮ ಜರುಗಿಸಲು ಮತ್ತು ಹಾಗೆಯೇ Karnataka Electricity Board Employees (Classification, Disciplinary Control and Appeal) Regulations, 1987ರ ನಿಯಮ 14-ಎ(1)ಬಿ ರ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charge was issued to the DGO calling upon him to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGO has been recorded and he pleaded not guilty and claimed for holding inquiry. Thereafter, he submitted written statement.

7. DGO in his written statement, has stated that he has carried out his duties in accordance with rules and regulations. He was attached to the Sub Division-2 between 16.12.2006 to 8.8.2013. Vide letter dtd: 20.7.2020 at the directions (HR) KPTCL has entrusted the enquiry to Hon'ble Lokayukta to conduct an enquiry under the provisions of CL-14 (A) of CDC and A Regulations 1987 and not by the KPTCL board as provided in the provision. No board resolution for having considered the issue and extended its authorization. DGO

has stated that the permission accorded by the Director (HR) cannot be construed as permission accorded by the Board as the matter was not put up before the board. With these grounds, he prayed to drop the charges leveled against him

8. The disciplinary authority has examined the complainant Sri.Umesh Yellappa Byatananavar, Attender in Dharwad District Hospital as PW.1 and got marked documents as **Ex.P-1 to ExP-4**.

9. Thereafter, second oral statement of DGO has been recorded. DGO Sri.Virupakshappa Krishnappa Hudedh, Junior Engineer (Elec), has got examined himself as DW-1, and got marked one documents as **Ex.D-1 to Ex.D-2**.

10. Heard the submissions of Presenting Officer and DGO submitted written arguments. Perused the entire records. The only point that arise for my consideration is:

**1. Whether the Disciplinary Authority proves
the charge framed against the DGO ?**

My finding on the above point is in **AFFIRMATIVE** for the following:

REASONS

11. According to PW-1 HESCOM authorities without permission in Doddanayakanakoppa KHB colony illegally shifted the transformers. For shifting transformer the consumers had to bear 10% expenses. The HESCOM authorities without receiving 10% expenses have received Rs.10,000/- to Rs.15,000/- as bribe and committed

illegalities. In Agri university premises instead of installing electric poles have laid the cable and change the electricity line. They have also removed the lines of the consumers in Doddanayakana Koppa and Kumareshwaranagara apartment transformers. They have installed old electric boxes instead of new boxes. Solar connection was given though there was no distance of 600 Sq. Ft. for the houses and apartment. Therefore he has lodged the complaint Ex.P-1 to 3.

12. PW-1 admits his signature on affidavit Ex.P-4, but deposed that he has not deposed those contents. DGO took his signature on Ex.P-4 stating that the case is closed and complaint was lodged by misconception, believing his words he has put his signature to the affidavit.

13. In the cross examination PW-1 has deposed that he knows the DGO since 10 years. He denies that he knows in which places DGO has worked since 10 years. He does not know since how many years DGO is working as JE. He admits that Assistant Engineers and Executive Engineers are the higher authorities of DGO. He admits that DGO performs his duty according to the directions of his higher authorities. He admits that if the DGO commits any mistake, his higher authorities can take action. He has not given any complaint to the higher authorities of the DGO. He admits that for shifting the transformer in KHB colony DGO has taken the permission. He admits that after taking permission, DGO shifted the transformer. PW-1 has voluntarily deposed that when he enquired in the office the officers informed that permission was not taken to shift the transformers. Therefore he has lodged the complaint.

14. Further according to PW-1 the residents of KHB colony informed that DGO has taken bribe of Rs.10,000/- to Rs.15,000/-. He does not know the names of the residents. He did not try to know the names of residents. He denies that though DGO has taken permission and shifted the transformers, he has filed a false complaint. He denies that DGO has not received bribe amount of Rs. 10,000/- to Rs.15,000/-. He denies that he threatened the DGO to lodged the complaint to Lokayukta if he does not give the money. He does not know from which period to which period DGO has worked in Sadhanakere HESCOM, which has the jurisdiction of agri university. He does not know that from December-2006 to July -2013 DGO has worked in Sadhanakere HESCOM as Junior Engineer. He does not know that thereafter DGO worked in Vidyagiri HESCOM for 3 years and thereafter worked in different places. But he knows that at present DGO is working in Vidyagiri HESCOM. He does not know that from the year 2006 to 2013 only DGO has worked in Sadhanakere HESCOM. He admits that in the year 2015 cable was installed in agri university. He does not know that during the year 2015 DGO was not working in Sadhanakere HESCOM. He denies that the DGO is no way concerned to this allegation of charge. He admits that the allegation in respect of change of lines of consumers was the work done in the year 2015. He dines that DGO is no way concerned to this allegation.

15. PW-1 admits that there were no apartments in Doddanayakanakoppa and Kumareswaranagara. But there is a layout. Instead of layout he has deposed as apartment in his chief examination. He admits that order was passed in the year 2005 to

install electric boxes. He does not know that in the year 2005 itself layout developers installed new electric boxes and submitted a report. He does not know that transformer boxes were not changed from the HESCOM. He does not know to which house and apartment solar connection permission was given, though there was no distance of 600 Sy. Ft., He denies that solar connection work was not concerned to HESCOM. PW-1 has deposed that for giving solar connection DGO has to put a signature. He denies that the DGO has not committed any dereliction of duty in giving electricity connection.

16. Further according to PW-1 he had not suspected while he was putting his signature to affidavit Ex.P-4. He lodged the complaint during the year 2015 and he had no information upto the year 2021. Therefore he did not suspect. PW-1 has voluntarily deposed that DGO had sent the affidavit through one Shivananda. Thereafter he put his signature to the affidavit. Shivananda and DGO both informed that the case was closed. He has no objections to issue summons to Shivananda. PW-1 has denied the contents of Ex.P-4. He admits that he had an opportunity to read Ex.P-4. He denies that after reading the affidavit he has put his signature. He denies that to withdraw the complaint he demanded the DGO to give money. Further PW-1 has denied the rest of the suggestions made by learned defence counsel.

17. According to DW-1 the complainant has made false and frivolous allegations against him. PW-1 has made allegations against him though he was not the one who is related to the various works in the places mentioned in the Article of charges. Further he has deposed that he had shifted the 100 KV Transformer which was near

the house of Sri.Kodagajja in Hooda Layout and likewise he has shifted the 100 KVA transformer which was near the house of Sri. Doddamani and other transformers of 100 KVA which was near the Annapoorna shop, KHB colony Banashri, Last bus stop, and the transformer which was behind the house of Kammara in KHB colony III Cross and the Transformer in the KHB TC-05 are all fake and far from truth. The transformers as per the rules and regulations of the company, there are certain procedures providing for shifting of transformers which are either old or set down for repairs. He has further deposed that the transformers no doubt are shifted by the contractor to whom the work was entrusted by the company, it is the duty of the contractor to shift the transformer and to replace them as per the direction. He has no independent power to deal with the issue of shifting the transformers. He only supervised the shifting and replacement of the transformers as per the instructions of the higher officers in the company. The transformers are shifted either on the request made by the public in the area or on the assessment made by the company officials as per the need and necessity. The public are not required to pay any amount for shifting of such transformers. DGO or any other officials of the company have not accepted any bribe of Rs. 10,000/- -15000/- as alleged and records are marinated in the company. He has further deposed that he has neither sold the transformers nor had such power to sell. The allegations relating to sanction of 45 KVA power to multistoried building in the agricultural university UAS premises is incorrect and no such illegal power connections have been given and the file for sanction of power is maintained by the concerned Executive Engineer and after his approval, power is sanctioned. He was not working in the concerned

jurisdiction when the power was sanctioned. The said work was carried out in the university in the year 2015 after he was transferred from the place.

18. He has further deposed that in so far as the other allegations i.e., sanctioning of solar connection to the houses in the Apartment, though there was no 600 Sq. Ft, distance between the houses is false. Giving solar connection is not the work of the company and it is the individual house owners have installed solar connections to their houses. Normally a house with 1200 Sq. Ft, and more should have solar connection to get power sanctioned by the company and it is followed and some of the house owners have also got solar connections, even with less than 1200 building. He has not committed wrong in this connection.

19. He has further deposed that in Kumareshwara colony about 10 transformers were not found in the place of their installation and in their places, old transformers were installed in those places, and inspite of the complaint he has taken action. Installing the transformers in the particular place is preceded by certain procedures, which emanate from the concerned area section office to the office of the Executive Engineer, after the sanction given by Executive Engineer and Assistant Executive Engineer, and Assistant Engineer no individual official is empowered to install any transformers or shift the transformers. Every transformer is accounted in records and it is entered both in the stores section as well as in the maintenance section and in the absence of these two departments, no action will be taken.

20. Further deposed that all he works in the company are executed as per the guidelines framed by the company or laid down in the Central Electricity Authority Regulations 2010 and also as per the provisions of Electricity Act, 2003 and the guidelines laid down in the general safety requirements and accounts manual maintained in the ESCOMS. The work in the ESCOMS is a team work and no individual employee can take any decision in the matter.

21. Further deposed that the complainant had further admitted that he had studied upto 10th class and he had no much knowledge about the RTI and he has given the complaint at the instance of the some other contractors. The complainant has mentioned DGO name along with Executive Engineer by name Siddappa Challanavar, this clearly establish that the complainant just to blackmail, harass and extract the money had made this false complaint.

22. In the cross examination DW-1 has deposed that from 18.12.2006 to 7.8.2013 he was working as Junior Engineer in Dharwad Sub Division -2. He admits that during his tenure all the six works mentioned in the Article of charge were executed. He admits that the said works were to be executed at the cost of consumers. For the suggestion that it was his duty to see whether the customers have followed the rules and regulations, PW-1 has deposed all of them together will execute. He denies that he had not taken precautionary measures. He denies that he had not verified whether the consumers had taken precautionary measures or not. He denies that he has not produced any documents to show that precautionary measures were

taken. He denies that to suit his convenience he has created the documents and committed dereliction of duty.

23. On perusal of evidence it is clear that in the cross examination the DGO has admitted that during his tenure all the six works mentioned in the Article of charge were executed. He also has admitted that the works were to be executed at self task management of the consumers. The copy of the report Ex.D-1 shows the transformer near the house of Kodagajja, near the house of Doddamane, near the shop of Annapurna, behind the house of Kammara, opposite to the house of Shivananda Karemani were shifted & electricity connection was given in Kumareshwara layout. It is also mentioned in the copy of report that 10% fee was to be collected from the customers. The DGO has also produced the copies of receipt for having collected 10% free from the customers. The precautionary measures namely, tripping intimation to appropriate load dispatch center, grid distribution report indicating the effect area, commutation facilities, to follow the contingency procedure during operation and maintenance, availability of firefighting equipment, maintenance of tools and equipments, emergency restoration system, inspection and controlling, maintenance of lines, equipment fitting accessories primary instruments & sensors, monitoring of equipments failure analyses, maintenance of records etc., safety measures were to be followed.

24. The work was to be executed without causing any damage to the property of HESCOM and to the staff and by following all the safety measures and Labour Laws, with the prior permission of

HESCOM officers. There are no documents to show that while shifting the transformer all the safety measures were taken and provisions of Labour Laws were followed. 10% fee from the customers were collected towards supervision. But DGO has failed to see that all the safety measures were taken at the time of shifting transformers.

25. Kumareshwara house building co-operative society has given undertaking that on their own cost they will carry out the repairs of transformer and they will install the same. The customers are not experts to see that the safety measures were taken while shifting the transformer. In the cross examination DW-1 has clearly deposed that all of them had to see that the safety measures are taken. DGO suggested to PW-1 that he has no objections to issue summons to Shivananda through whom affidavit Ex.P-4 was sent. But DGO had not taken summons to said Shivananda and not examined him. But nowhere in the documents produced by the DGO show that the safety measures were taken and DGO has supervised that safety measures as mentioned in Rule 12 to 33, 43-54 and 55-77 of Central Electricity Authority (measures related to safety and electricity supply) Regulations 2010 were followed. Thereby the DGO has committed dereliction of duty.

26. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charges leveled against DGO. Hence, I proceed to record the following:-

FINDINGS

26. The Disciplinary Authority has proved the charges leveled against DGO. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

27. The Date of retirement of DGO is 30.5.2023

sd/-

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9
Karnataka Lokayukta, Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri.Umesh Yellappa Byatananavar, Attender in Dharwad District Hospital original
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ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P 1	Ex.P-1 is the detailed complaint dtd: 20.7.2015 filed by PW-1 in Karnataka Lokayukta office
Ex.P 2 & 3	Ex.p-2 and 3 are the complaint in form No. 1 and 2 filed by PW-1 in Karnataka Lokayukta office
Ex.P-4	Ex.D-4 is the affidavit dtd: 31.3.2021

iii) List of witnesses examined on behalf of DGOs

DW-1	DGO Sri.Virupakshappa Krishnappa Hudedh, Junior Engineer (Elec), LTMR City, Sub Division, Dharwad original
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iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is the report dtd: 25.1.2016 of Executive Engineer (Ele) ಕಾರ್ಯ ಮತ್ತು ಪಾಲನೆ ನಗರ ವಿಭಾಗ, ಹುಬ್ಬಳ್ಳಿ
Ex.D-2	Ex.D-2 are the documents submitted DGO along with the report dtd: 25.1.2016 (Ex.D-1)

sdt

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/144/2020/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 06.12.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Virupakshappa
Krishnappa Hudedh, Junior Engineer(Elecl),
LTMR City Sub-division, Dharwad- reg.

Ref:- 1) Proceedings Order No. KPTCL B54 11441 2020-
21 dated 20.07.2020 of the MD,KPTCL.

2) Nomination order No. UPLOK-1/DE/144/2020
dated 13.08.2020 of Hon'ble Upalokayukta,
State of Karnataka.

3) Inquiry report dated 01.12.2022 of Additional
Registrar of Enquiries-9, Karnataka Lokayukta,
Bengaluru.

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The Managing Director of KPTRCL by Proceedings order dated 20.07.2020 initiated the disciplinary proceedings against Sri Virupakshappa Krishnappa Hudedh, Junior Engineer(Elecl), LTMR City Sub-division, Dharwad, [hereinafter referred to as Delinquent Board Official, for short as ' DBO ' ] and entrusted the Departmental Inquiry to this Institution.

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2. This Institution by Nomination Order No. UPLOK-1/DE/144/2020 dated 13.08.2020 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DBO for the alleged charge of misconduct, said to have been committed by him.

3. The DBO was tried for the following charge:

“ಆಸನಾಕರರಾದ ಶ್ರೀ. ವಿರೂಪಾಕ್ಷಪ್ಪ ಕೃಷ್ಣಪ್ಪ ಹುಡೇದ್, ಕಿರಿಯ ಅಭಿಯಂತರರು (ವಿ) ನಗರ ಉಪ ವಿಭಾಗ-02 ಹುವಿಸಕಂ, ಧಾರವಾಡ ರವರು ಆದ ನೀವು ಧಾರವಾಡ ಹೆಸಾಂ ಉಪವಿಭಾಗೀಯ ಕಛೇರಿ-2, ರಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿದ್ದು, ಈ ಕೆಲಗಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಗ್ರಾಹಕರ ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಆಧಾರದ ಮೇಲೆ [On self execution basis], ಹೆಸಾಂ, ಉಪವಿಭಾಗೀಯ ಕಛೇರಿ-2, ಧಾರವಾಡ ಇಲ್ಲಿ ನಿರ್ವಹಿಸಿದೆ -

- I. ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 4ನೇ ಕ್ರಾಸ್, ಶ್ರೀಕೊಡಗಜ್ಜವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಆರ್.ಮಿರಾಜಕರ್];
- II. ಹುಡಾ ಬಡಾವಣೆಯ ಬನಶ್ರೀ ನಗರ, 5ನೇ ಕ್ರಾಸ್, ಶ್ರೀ.ದೊಡ್ಡಮನಿ ರವರ ಮನೆಯ ಬಳಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಮತಿ.ಶಿಲ್ಪಾ ಗೋರೆಕರ್];
- III. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಬನಶ್ರೀ ನಗರ ಲಾಸ್ಕ್ವ ಬಸ್ ನಿಲ್ದಾಣ ಅನ್ನಪೂರ್ಣ ಅಂಗಡಿಯ ಹತ್ತಿರ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಶಂಕರ.ಪಿ.ಬಿ];
- IV. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ 3ನೇ ಕ್ರಾಸ್‌ನಲ್ಲಿ ಶ್ರೀ.ಕಮ್ಮಾರ ಮನೆಯ ಹಿಂಬದಿ ಇರುವ 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಎಸ್.ಟಿ.ಬೆಟಗೇರಿ];

V. ಕೆಹೆಚ್‌ಬಿ ಕಾಲೋನಿಯ ಕೆಹೆಚ್‌ಬಿ ಟಿಸಿ 05 100ಕೆವಿಎ ಪರಿವರ್ತಕವನ್ನು ಸ್ಥಳಾಂತರಗೊಳಿಸುವುದು [ಅರ್ಜಿದಾರರು ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬೋವಿ];

VI. ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ, ಯುಎಎಸ್ ಆವರಣ, ಧಾರವಾಡ ರವರ ವಾಣಿಜ್ಯ ಬಹುಮಹಡಿ ಕಟ್ಟಡಕ್ಕೆ 45 ಕೆವಿಎ ವಿದ್ಯುತ್‌ನ್ನು ಕಲ್ಪಿಸುವುದು.

ಸದರಿ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ವಯಂ ಕಾರ್ಯನಿರ್ವಹಣೆ ಅಡಿಯಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿದ್ದರೂ, Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010 ರ ನಿಯಮ 12 ರಿಂದ 32, 33, 43 ರಿಂದ 54 ಹಾಗೂ 55 ರಿಂದ 77ರವರೆಗಿನ ಕಾಯಿದೆ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಿದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಗ್ರಾಹಕರು ಪಾಲಿಸಿದ್ದಾರೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂದು ಪರಿಶೀಲಿಸುವುದು ನಿಮ್ಮ ಕರ್ತವ್ಯವಾಗಿದೆ. ಆದರೆ, ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳ ನಿರ್ವಹಣೆ ಸಮಯದಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ ಕಾಯಿದೆ \ ನಿಯಮಗಳಡಿ ಸೂಚಿಸಲಾದ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಗ್ರಾಹಕರು ಪಾಲಿಸಿದ ಬಗ್ಗೆ ನೀವು ಆ.ಸ.ನೌಕರರು ಪರಿಶೀಲಿಸದೆ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ Karnataka Electricity Board Employees Services (Conduct) Regulations 1988 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ. ”

4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charge against the DBO Sri Virupakshappa Krishnappa Hudedh, Junior Engineer(Elecl), LTMR City Sub-division, Dharwad.

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5. On perusal of the entire materials on record, in order to prove the misconduct of the DBO, the Disciplinary Authority has examined one witness as PW-1 and got marked Ex. P-1 to P.4. The DBO got examined himself as DW.1 and got marked Ex.D.1 and D.2 on his behalf. Though the DBO has denied the charges, the entire evidence and the materials on record disclose that, DBO has committed misconduct. Therefore, there is no reason to deviate from the opinion expressed by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by the Enquiry Officer, DBO Sri Virupakshappa Krishnappa Hudedh, is due to retire from service on 30.05.2023.

7. Having regard to the nature of charge proved against the DBO and considering the totality of circumstances and the time required for issuance of Second Show-cause notice and the reply thereon, it is hereby recommended to the Govt. to impose penalty of ' withholding 10(ten)% of pension payable to DBO



Sri Virupakshappa Krishnappa Hudedh, on his retirement, for a period of one year'.

8. Action taken in the matter shall be intimated to this Authority. --

Connected records are enclosed herewith.

  
(JUSTICE K.N.PHANEENDRA)  
Upalokayukta,  
State of Karnataka.

